

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G.P. COTTFAB PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	G.P. Cottfab Private Limited
2.	Date of incorporation of corporate debtor	25.08.2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur and Companies Act, 1956 and rules made there-under
4.	Corporate Identity No. of corporate debtor	U17290RJ2014PTC046128
5.	Address of the registered office and principal office (if any) of corporate debtor	"Krishna" 10-K-14 RC Vyas Colony, Bhilwara – 311001 Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	12 th September of 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of Resolution Process i.e. 10 th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Agrawal Registration Number: IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P. Agrawal & Associates, F-106 (1st Floor), Sumer Complex, Gautam Marg, C- Scheme-302001, Jaipur, Rajasthan E-mail Id: ippagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P. Agrawal & Associates, Building No. F-174, Sumer Complex, First Floor, F-106, Gautam Marg, Behind Bagadia Bhawan, C-scheme-302001, Jaipur, Rajasthan E-mail Id: cirpgpcottfab@gmail.com
11.	Last date for submission of claims	26.09.2019 (14 days from the date of appointment of Interim Resolution Professional, i.e. 12.09.2019 on which order of commencement of Corporate Insolvency Resolution Process against corporate debtor has been duly passed by Hon'ble NCLT, Jaipur in CP No. (IB)-159/9/JPR/2019
12.	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned in point no. 10 (b) Not applicable


Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of G.P. Cottfab Private Limited on 12th September, 2019.

The creditors of G.P. Cottfab Private Limited are hereby called upon to submit their claims with proof on or before 26th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class i.e. Home Buyer in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Prashant Agrawal

(Interim Resolution Professional)

Registration No. IBBI/IPA-001/IP-P00053/2017-18/10127

Date: 13.09.2019

Place: Jaipur

